

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) Nos. 621-622/2023

[Arising out of impugned final judgment and order dated 14-07-2022 in CRLA Nos. 8433/2007 and 63/2008 passed by the High Court of Judicature at Allahabad]

ANUJ KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 203821/2022 - EXEMPTION FROM FILING O.T.)

Date : 21-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Gopal Verma, AOR
Mr. Piyush Singh, Adv.
Mr. Umang, Adv.
Mr. Rajeev Pal, Adv.
Ms. Vanshika, Adv.

For Respondent(s) :

Ms. Sakshi Kakkar, AOR

Mr. Prateek Bhatia , AOR
Mr. Dhawal Mohan, AOR

UPON hearing the counsel, the Court made the following
O R D E R

There is no representation for Rishipal Singh, the respondent.
Issue fresh notice to Rishipal Singh, the respondent,
returnable on 29.07.2025.

Registry shall ensure that the date(s) of actual service of
the notice(s) are mentioned in the office report(s).

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)